NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 17/Chd/Hry/2017

In the matter of the Companies Act, 2013

In the matter of :

Punjab National Bank.....Applicant/Financial Creditor.VersusVersusM/s. Arcee Ispat Udyog Ltd.....Respondent/Corporate Debtor.

Present: Mr. R.S. Bhatia, Advocate for Applicant/Financial Creditor.

Though new Form No. 1 mentioning the same Annexures has been filed by the Applicant/Financial Creditor, yet without despatching the same to the Respondent/Corporate Debtor, the learned counsel for the Applicant/Financial Creditor seeks and is permitted to withdraw the instant petition with liberty to file fresh one on the same cause of action. Ordered accordingly.

-5-d1 ____

(Justice R.P.Nagrath) Member (Judicial)

- Sd __

(Deepa Krishan) Member (Technical)

May 09, 2017 saini